NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 106/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016

NAME OF THE PARTIES:

Smt. Shobha Ajit Kirloskar

V/s.

M/s. Ghatge Patil Industries Limited

SECTION OF THE COMPANIES ACT: 58, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

5) Mustafa Doctor Awards

ills Mulle & Mulle for Petitioners Wydwing

Garoe with

Mr. R. K. - Satpalkan

Mr. Pinkesh & Shah

Mr. Nutash & Aral

5) hu. Ashish Kanat Advocate for hu Keenal highta Kerpandent No. The Bhunika Batia 422

Order CP No. 106/58, 397-398/CLB/MB/MAH/2014

For the Respondent side has filed reply on payment of costs as mentioned before, the Petitioner is hereby directed to file rejoinder within two weeks hereof.

List this matter for final hearing on 16.1.2017.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)